

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.104- C.P.(IB)/53(AHM)2023
With
ITEM No. 105- IA/1344(AHM) 2023

Proceedings under Section 9 IBC

IN THE MATTER OF:

Basil Enterprise

.....Applicant

V/s

Sebacic India Ltd

.....Respondent

Order delivered on: 13/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Prashant Patel, Advocate

For the Respondent : Mr. K. Parth, Advocate

ORDER

We have heard the Counsel for the applicant and perused the records. Learned Counsel for the respondent is not willing to make submissions in the matter, and he is constantly seeking adjournment, which is not granted by this Tribunal. Therefore, the matter will be decided on the pleadings available on record.

We have heard the Counsel for the applicant.

The order is reserved

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)